

CC No. 4551/17

J.K. Tyre & Industry Ltd. Vs. SHO I.P. Estate

**24.09.2020**

**(Through Video Conferencing over Cisco Webex Meeting)**

**Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).**

**Present:** Sh. Hemant Gupta, Ld. Counsel for applicant.

The present application was filed on behalf of applicant, through email.

Heard. Record perused.

At this stage, it is brought to the notice of undersigned that the FIR bearing no. 184/20 u/s 420/406 IPC, PS I.P. Estate has already been registered pursuant to the directions issued on 11.09.2020.

The copy FIR has also been received in Court. Same is perused.

At this stage, counsel for applicant submits that he was not aware about registration of the aforesaid case FIR and submits that since the present application has been become infructuous, therefore, he wishes to withdraw the same.

In view of aforesaid submissions of counsel for applicant, the application stands dismissed stands withdrawn.

Application is accordingly disposed off.

It be tagged with relevant case file for record.

Scanned copy of this order be sent to counsel for applicant, through email.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

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KAPOOR**  
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**(RISHABH KAPOOR)**  
**MM-03(Central),THC,Delhi**  
**24.09.2020**

FIR No. 200/20  
PS Rajender Nagar  
State Vs. Gaurav Soni

**24.09.2020**

**(Through Video Conferencing over Cisco Webex Meeting)**

**Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19  
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.  
District & Sessions Judge (HQ).**

**Present:** Ld. APP for the State.

Sh. G.L. Soni, Ld. Counsel for applicant.

IO/SI Ali Akram in person.

The present application was filed on behalf of applicant through email.

Scanned copy of reply under the signatures of IO/SI Ali Akram is received through email id of the Court. Copy of same is already supplied to counsel for applicant through email.

As per reply filed by IO, the ownership of vehicle in question could not be verified by him as he was out of station. IO has sought some more time for filing detailed report.

Request considered and allowed.

Let detailed report be filed through email on 25.09.2020 by 10:00 am.

Put up for consideration on 25.09.2020 at 12:00 pm.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

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**(RISHABH KAPOOR)**  
**MM-03(Central),THC,Delhi**  
**24.09.2020**

FIR No. 266/19  
PS I.P. Estate

**24.09.2020**

**(Through Video Conferencing over Cisco Webex Meeting)**

**Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19  
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.  
District & Sessions Judge (HQ).**

**Present:** Ld. APP for the State.

Sh. Ravi Chaturvedi, Ld. Counsel for applicant.

HC Manoj Kumar in person.

The present application was filed on behalf of applicant through email.

Scanned copy of reply under the signatures of HC Manoj Kumar is received through email id of the Court. Copy of same is already supplied to counsel for applicant through email.

HC Manoj submits that the present case FIR was being investigated by SI Mohit Asiwal who has now been transferred to PS Karol Bagh and after his transfer, the remaining investigation has not been entrusted to any other IO. It is further submitted that the matter is still pending investigation, hence, the vehicle in question may not be permitted to sold.

In view of the report filed today, as it emerges that after transfer of the previous IO, investigation of this case is yet to be entrusted to any other police official, therefore, let a detailed reply be called from SHO concerned clearly mentioning the objections against the prayer qua sale of vehicle in question.

Let detailed reply be awaited on 28.09.2020.

Put up for consideration on date fixed.

Scanned copy of this order be sent to SHO concerned through email, for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

**RISHABH  
KAPOOR**

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**(RISHABH KAPOOR)**  
**MM-03(Central),THC,Delhi**  
**24.09.2020**